

 OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NO. 382 OF 2005.

ALLAHABAD, THIS THE 7TH DAY OF APRIL, 2005.

HON'BLE MR. V.K. MAJOTRA, V.C.
HON'BLE MR. A.K. BHATNAGAR, J.M.

Vijay Kishore,
Aged about 35 years,
Son of Sri Ram Kishore Tiwari,
Resident of 330/13, Beharipur,
Civil Lines,
Bareilly.

.....Applicant.

(By Advocate : Shri A.K. Srivastava)

Versus

1. Union of India,
Through General Manager,
North Eastern Railway,
Gorakhpur.
2. Chief Workshop Manager,
North Eastern Railway,
Izat Nagar, Bareilly.
3. Divisional Railway Manager,
East Central Railway,
Mugal Sarai Division,
Mugal Sarai.

.....Respondents.

(By Advocate : Shri A.K. Gaur)

O R D E R

By Hon'ble Mr. V.K. Majotra, V.C.

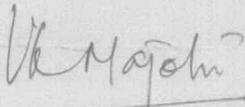
Learned counsel heard. The applicant is aggrieved that he has not been placed in Grade 3050-4590/- w.e.f. 01.09.1998 instead he has been accorded grade 2650-4000/-. He places his reliance on RBE No.222/1998 for this benefit. Learned counsel pointed out Annexure I dated 11.01.2005 as applicant's representation in this behalf ^{which} his ^{has} not yet been disposed of by the respondents.

(11)

2. In our view, at this stage itself, this O.A. can be disposed of while the rights of the respondents shall not be prejudiced directing the respondents to dispose of Annexure-I dated 11.01.2005 i.e. applicant's representation by a detailed and speaking order within a period of 3 months from the date of communication of this order. Ordered accordingly.

3. No order as to costs.


Member (J)



Vice-Chairman

7.4.08

Shukla/-